

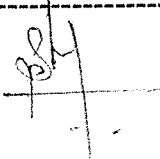
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(24)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01/03/2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/176/2019
PETITION NUMBER : CP/879/IB/2018
NAME OF THE PETITIONER(S) : VASUDEVAN RP (UNNAMALAI AGRO PVT LTD)
NAME OF THE RESPONDENT(S) :
UNDER SECTION : SEC 12(A) OF IBC

S.No.	Name (in Capital)	Represented by	Signature
17	P. Stella Mary	Counsel for RP	

(MA/176/2019 in CP/879/IB/2018)

ORDER

Counsel for the Resolution Professional present.

It is an application filed under Section 12A seeking withdrawal of the Company Petition on the ground that the dues of the Financial Creditor have been settled by the Promoter Directors of the Corporate Debtor.

On perusal of the records, since we have noticed that this MA u/s 12A of the Code has been filed before initiation of Expression of Interest as envisaged under Regulation 36(A) and that costs of the Resolution Professional being paid, we are of the view that this MA is in compliance with Section 12A r/w Regulation 36(A) of CIRP Regulation.

Therefore, this Company Petition (CP/879/IB/2018) is hereby **dismissed as withdrawn** by **allowing MA/176/2019** filed by the Resolution Professional.

—S.D.—

(S.VIJAYARAGHAVAN)
Member (Technical)

—S.D.—

(B.S.V.PRAKASH KUMAR)
Member (Judicial)